

**COURT-I**

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**Appeal No. 174 of 2013**

**Dated : 3<sup>rd</sup> September, 2013**

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson  
Hon'ble Mr. V.J. Talwar, Technical Member**

**Punjab State Power Corporation Ltd. .... Appellant(s)**

**Versus**

**Punjab State Electricity Regulatory Commission .... Respondent(s)**

**Counsel for the Appellant(s) : Ms. Swapna Seshadri**

**Counsel for the Respondent(s) : Mr. Sakesh Kumar for PSERC**

**ORDER**

Mr. Sakesh Kumar undertakes to file Vakalatnama on behalf of Respondent No.1 and seeks some time to file the reply. Accordingly, he is directed to file the same on or before 01.10.2013 after serving copy on the other side.

Post the matter on **21.10.2013**. In the meantime, Rejoinder, if any, be filed after serving copy on the other side.

**(V.J. Talwar)  
Technical Member**

**(Justice M. Karpaga Vinayagam)  
Chairperson**

ts/vt